

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

C.P.No.138/98 in
C.A.No.317/97.

Dt. of Decision : 6-3-2000.

K.Krishna Murthy

.. Applicant.

Vs

1. Mr.N.C.Sinha,
General Manager,
SC Rly, Rail Nilayam,
Sec'bad-71.
2. Mr.S.P.Chowdary,
Chief Personnel Officer,
SC Rly, Rail Nilayam,
Sec'bad-71.
3. Mr.T.P.Tripathi,
Secretary (Estt.),
Railway Board,
Railway Bhawan,
New Delhi-1.

.. Respondents.

Counsel for the applicant : Mr.G.Ramachandra Rao

Counsel for the respondents : Mr.J.R.Gopala Rao, SC for Rlys.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

J

ORDER

ORAL ORDER (PER HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J))

Heard Mr.G.Ramachandra Rao, learned counsel for the applicant and Mr.J.R.Gopala Rao, learned counsel for the respondents.

2. The applicant in the OA has filed this CP for non compliance of the directions given in OA.317/97 disposed of on 21-5-98.

3. However, the respondents had filed an application for review in RA.111/98.

4. The said RA was decided on 8-2-2000. While disposing the RA the respondents ~~are~~ ^{have been} directed to comply with the directions given in the OA within one month from the date of receipt of a copy of the order in the RA.

5. Thereby the respondents are to comply with the order by 8-3-2000. It is stated that no appeal has been filed against that ^{RA} ~~OA~~ and hence that order has become final.

6. The respondents are directed to comply with the order on or before 31-03-2000. The CP is closed. In case the respondents fail to comply with the order then the applicant is permitted to revive the CP.

Subba Rao
(E.S.JAI PARAMESHWAR)
MEMBER (JUDL.)

R. RANGARAJAN
(R. RANGARAJAN)
MEMBER (ADMN.)

6.3.00 Dated: The 6th March 2000.
(Dictated in the Open Court)

spr

Aug
52